

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2525
TO BE ANSWERED ON 21/03/2025

SANCTION OF FUNDS TO STATES UNDER MGNREGA

2525 SHRI AJIT KUMAR BHUYAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government sanctioned funds for every State under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the last financial year;
- (b) if so, the details thereof;
- (c) the amount of funds sanctioned to Assam for implementation of works under MGNREGA in the last financial year;
- (d) the number of job card holders who were paid wages under MGNREGA during last four years from 2021 to 2024 in Assam;
- (e) whether Government has made any inquiry/investigation into spending of fund under MGNREGA in Assam; and
- (f) if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a)&(b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the financial years 2023-24 are given at Annexure.

(c): In the financial year 2023-24 an amount of Rs. 2,221.38 crore has been released to the State of Assam under Mahatma Gandhi NREGS, which includes Rs.1943.17 crore for wage component and Rs. 278.21 crore for Material and Administrative Components.

(d): Under Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol. The number of workers who availed employment under the Mahatma Gandhi NREGS in Assam from the financial year 2020-21 to the current financial year 2024-25 (as of 17th March 2025) are given below:

Number of workers who availed employment (in lakh)	2020-21	2021-22	2022-23	2023-24	2024-25
	35.73	39.88	34.30	33.48	25.55

As per NREGASoft

(e)&(f): The implementation of the Mahatma Gandhi NREGS is the responsibility of the respective State/UT Governments. As per Section 23 of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the District Programme Coordinator and all implementing agencies in the district shall be responsible for the proper utilization and management of funds placed at their disposal for the purpose of implementing a Scheme.

The Ministry has a comprehensive system of monitoring and review mechanisms for the Mahatma Gandhi NREGS. It regularly reviews the performance of the scheme's implementation in States/UTs through various means, such as Mid-Term Reviews, Labour Budget meetings, Labour Budget revision meetings, and programme review meetings. National Level Monitors, Common Review Missions, and officials from the Ministry visit States/UTs at regular intervals to assess the implementation of the scheme. Additionally, Social Audit and the Ombudsperson mechanism have been established to redress grievances and ensure the scheme is implemented as per the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005. In so far as Department of Rural Development is concerned no inquiries or investigations have been ordered regarding spending of funds in Assam under Mahatma Gandhi NREGS. However as and when any specific complaint regarding irregularities in implementation of the schemes in States/UTs are received in the Ministry same are referred to concerned State/UT for appropriate action.

Annexure referred to in reply to parts (a)&(b) of Rajya Sabha Unstarred Question No. 2525 dated 21.03.2025

State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the financial years 2023-24. (Rs. in crore)		
S. No.	States/UTs	2023-24
1	Andhra Pradesh	7332.63
2	Arunachal Pradesh	426.10
3	Assam	2221.38
4	Bihar	6200.03
5	Chhattisgarh	2888.56
6	Goa	0.88
7	Gujarat	1801.62
8	Haryana	476.71
9	Himachal Pradesh	997.13
10	Jammu and Kashmir	920.44
11	Jharkhand	2916.76
12	Karnataka	5415.74
13	Kerala	3513.48
14	Madhya Pradesh	5871.14
15	Maharashtra	3034.44
16	Manipur	0.00
17	Meghalaya	912.33
18	Mizoram	506.06
19	Nagaland	637.96
20	Odisha	4891.89
21	Punjab	1166.55
22	Rajasthan	8671.62
23	Sikkim	111.95
24	Tamil Nadu	12603.36
25	Telangana	3508.59
26	Tripura	1043.59
27	Uttar Pradesh	9808.55
28	Uttarakhand	551.66
29	West Bengal	0.00
30	Andaman and Nicobar	0.00
31	Lakshadweep	0.00
32	Puducherry	58.77
33	Ladakh	62.64
34	Dadra and Nagar Haveli	2.21
	Daman & Diu	0.00
Total		88,554.76

Note: Release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non-compliance with Central Government directives.
